

MINUTES OF THE MEETING No. 18/12 dated 3.8.2011 (held on 5.8.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC(Chem.Div)
2. Shri A.K. Aggarwal, Deptt. of C&PC(PC.Div)
3. Shri P.P. Srivastava, Deptt. of C&PC(Chem.Div)
4. Shri Nand Lal, DIPP
5. Shri A.K. Cashyap, Dy.DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.17/11 for confirmation and confirmed and adopted the same without any change.

Case No M-73 NC No.18/12 Dated 3.8.11 (held on 5.8.2011)	M/ s Sud-Chemie India (P) Ltd, Kerala F.No. 01/83/50/348/AM10/DES-IV RLA F.No.10/24/40/9/AM10 Lic.No.1010034648 dated 24.7.2009
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The Committee considered the case as per agenda . As decided by the Committee on file dated 5.8.2011, as agreed to by the Technical Authority, Deptt. of C&PC(Chem. Div), the Committee decided to amend the description of Export and Import Item to read as under:-

Export Item

From	To
Automobile exhaust Catalyst Honeycomb Type: envicat-95044 (Size: 80.77 X 169.77 X 152.40mm Length)	Automobile exhaust Catalyst Honeycomb Type: Envicat-95044 (Size: 80.77 X 169.67 X 152.40mm Length)

Import Item

From	To
Ceramic Honeycomb Substrate (Size: 80.77 X 169.77 X 152.40mm Length)	Ceramic Honeycomb Substrate (Size: 80.77 X 169.67 X 152.40mm Length)

The quantity and other description mentioned in the minutes of ALC M.No. 52/10 dated 25.3.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 18/83-ALC1/2011 **MEETING DATE** : 03.08.2011

1	Case No.:34/6/83-ALC1/2011	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
	HQ File :01/83/050/00088/AM12/	RLA File :34/24/040/00015/AM10/	Lic.No/Date:3410024236 25.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/47/2008-Chem.II dated 3.7.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Oil Soluble Demulsifier (Containing 10% Polyimine ethoxylate/Propoxylate and 5% Phenol Formaldehyde Resin Ethoxylate)	1 Kg	1. Kemlix D-510 (Polyimine ethoxylate/Propoxylate) 2. Witbreak GBG (Phenol Formaldehyde Resin Ethoxylate)	0.100 Kg 0.050 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

2	Case No.: 2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011.			

	Case No.: 2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Deferred
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3	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:31.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011.				

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Case No.:5/21/85-ALC3/2009	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
HQ File :01/85/050/00120/AM10/	RLA File :03/94/040/00236/AM10/	Lic.No/Date:0310528314 10.07.2009	Defer Date:
Decision : Therefore, the Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/11/2010-PC.II dated 1.7.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Aromatic Solvent (Garasol 200)	1 Kg	Heavy Aromatic	1.05 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.: 77/51/83-ALC1/2010	Party Name:SONI POLYMERS PVT. LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Approved								
HQ File :01/83/050/01068/AM11/	RLA File :50/24/040/00012/AM10/	Lic.No/Date:5010000234 21.01.2010	Defer Date:								
Decision : Therefore, the Committee considered the case as per agenda and based on the written recommendation forwarded by DIPP vide U.O.No. Nil dated 1.8.2011 the Committee decided to approve the case as applied for as under:-											
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Stick-it-note pad of various sizes and colours of relevant GSM as of imports GSM 70(+/-10)</td><td>9803.000 Kg</td><td>Stick-it-note in jumbo pads of GSM 70 (+/-10) in various colours GSM 70 (+/-10)</td><td>10000.000 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Stick-it-note pad of various sizes and colours of relevant GSM as of imports GSM 70(+/-10)	9803.000 Kg	Stick-it-note in jumbo pads of GSM 70 (+/-10) in various colours GSM 70 (+/-10)	10000.000 Kg			
Export Item	Qty.	Import Item	Qty.								
Stick-it-note pad of various sizes and colours of relevant GSM as of imports GSM 70(+/-10)	9803.000 Kg	Stick-it-note in jumbo pads of GSM 70 (+/-10) in various colours GSM 70 (+/-10)	10000.000 Kg								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

	Case No.:32/42/83-ALC1/2010	Party Name:BHALLA CHEMICAL WORKS PVT	Meet No/Date:18/83-ALC1/2011	Status:Case
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6		LTD	03.08.2011	Deferred
	HQ File :01/83/050/00800/AM11/	RLA File :05/23/040/00038/AM11/	Lic.No/Date:0510264459 17.05.2010	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.7.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 31.8.2011..			

7	Case No.:54/46/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00899/AM11/	RLA File :02/24/040/00073/AM11/	Lic.No/Date:0210145995 06.08.2010	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.3.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 19.5.2011, 18.7.2011 and 12.8.2011 by E-mail issued by this office. Accordingly the case may be re-listed on 31.8.2011..			

8	Case No.:10/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00340/AM11/	RLA File :10/24/040/00040/AM11/	Lic.No/Date:1010039840 16.08.2010	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011..			

9	Case No.:3/22/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00350/AM11/	RLA File :10/24/040/00036/AM11/	Lic.No/Date:1010039867 18.08.2010	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011..			

10	Case No.:16/46/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00861/AM11/	RLA File :03/95/040/00398/AM11/	Lic.No/Date:0310592523 15.09.2010	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.7.2011 issued by DC(MSME). Accordingly the case may be re-listed on 31.8.2011..			

11	Case No.: 33/6/83-ALC1/2011	Party Name:FINOTEX FIBRECAST,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Rejected
	HQ File :01/83/050/00087/AM12/	RLA File :31/24/040/00123/AM11/	Lic.No/Date:3110044727 22.09.2010	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 2/5/2011 and 2.5.2011 issued by Deptt. of C&PC(PC.Div) followed by reminder dated 16.6.2011 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

12	Case No.: 8/30/83-ALC1/2010	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Deferred
	HQ File :01/83/050/00530/AM11/	RLA File :31/24/040/00110/AM11/	Lic.No/Date:3110045079 15.10.2010	Defer Date:31.08.2011
	Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of Telecommunication on 11.2.2011 and again vide D.O. reminder dated 28.4.2011 and 16.6.2011. Copy of application again sent to DDG(T), D/o Telecommunication on 22.7.2011 also as requested by them telephonically, Comments awaited. . Accordingly the case may be re-listed on 31.8.2011.			

13	Case No.: 57/46/83-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Deferred
	HQ File :01/83/050/00902/AM11/	RLA File :07/24/040/00425/AM10/	Lic.No/Date:0710074881 19.10.2010	Defer Date:31.08.2011
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated July, 2011 issued by Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 31.8.2011..			

14	Case No.: 25/46/83-ALC1/2010	Party Name:SCHOTT GLASS INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Deferred
	HQ File :01/83/050/00870/AM11/	RLA File :34/24/040/00191/AM11/	Lic.No/Date:3410028501 03.11.2010	Defer Date:31.08.2011
	Decision :The Committee considered the case as per agenda. The reply received from the firm was forwarded to DIPP on 8.6.2011. DIPP has issued another D/L seeking information from the firm on 5.7.2011 by E-Mail. Reminder dated 22/7/2011 by E-Mail issued by this office. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 31.8.2011.			

15	Case No.: 26/46/83-ALC1/2010	Party Name: SCHOTT GLASS INDIA PVT. LTD.	Meet No/Date: 18/83-ALC1/2011 03.08.2011	Status: Case Deferred
	HQ File :01/83/050/00871/AM11/	RLA File :34/24/040/00190/AM11/	Lic.No/Date: 3410028500 03.11.2010	Defer Date: 31.08.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DIPP on 8.6.2011. DIPP has issued another D/L seeking information from the firm on 5.7.2011 by E-Mail. Reminder dated 22/7/2011 by E-Mail issued by this office. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 31.8.2011.			

16	Case No.: 4/6/83-ALC1/2011	Party Name: MEHTA PETRO REFINERIES LTD.	Meet No/Date: 18/83-ALC1/2011 03.08.2011	Status: Case Deferred
	HQ File :01/83/050/00058/AM12/	RLA File :03/95/040/00641/AM11/	Lic.No/Date: 0310602543 23.11.2010	Defer Date: 31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 1.6.2011 issued by Deptt. of C&PC(PC.Div.). Reminder by E-Mail dated 22.7.2011 issued by this office. Accordingly the case may be re-listed on 31.8.2011..			

17	Case No.: 32/46/83-ALC1/2010	Party Name: THERMAX LTD.,	Meet No/Date: 18/83-ALC1/2011 03.08.2011	Status: Case Deferred
	HQ File :01/83/050/00877/AM11/	RLA File :31/24/040/00161/AM11/	Lic.No/Date: 3110045653 26.11.2010	Defer Date: 31.08.2011
	Decision : The Committee considered the case as per agenda and decided to refer this case to Deptt. of C&PC (PC.Division) for comments. U.O issued on 20.5.2011 and defer the case for four weeks. Accordingly the case may be re-listed on 31.8.2011.			

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Case No.:12/38/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
HQ File :01/83/050/00691/AM11/	RLA File :10/24/040/00069/AM11/	Lic.No/Date:1010041012 29.11.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNM/07/11-12/2456 dt. 12.7.2010 stating that the weighted average yield comes to 1% whereas the firm has applied at 0.50% yield, the Committee decided to approve the case at 1% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Mustard Oil Aroma (Essential	0.19 MT	Mustard Seed Bran Meal	19.45 MT

	Oil of Mustard)				
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

19	Case No.:16/2/83-ALC1/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
	HQ File :01/83/050/00016/AM12/	RLA File :07/24/040/00335/AM11/	Lic.No/Date:0710075701 29.11.2010	Defer Date:
	Decision : Therefore, the Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt of C&PC(PC. Div) vide U.O.No. 46011/33/2011-PC-II dated 23.6.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Polyurethane Adhesive – 16+/-1% Solids	1 Kg	1. Polyurethane Resin 2. Acetone 3. Ethyl Acetate 4. Methyl Ethyl Ketone	0.160 Kg 0.500 Kg 0.160 Kg 0.200 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:10/6/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00064/AM12/	RLA File :03/94/040/00776/AM11/	Lic.No/Date:0310603421 29.11.2010	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 6.7.2011 issued by DC(MSME). Reminder by E-Mail dated 22.7.2011 issued by this office. Accordingly the case may be re-listed on 31.8.2011..			

21	Case No.:31/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00876/AM11/	RLA File :03/95/040/00639/AM11/	Lic.No/Date:0310603716 30.11.2010	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.5.2011 issued by Deptt. of C&PC(PC.Div.). Reminder by E-Mail dated 22.7.2011 issued by this office. Accordingly the case may be re-listed on 31.8.2011..			

22	Case No.: 23/38/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00702/AM11/	RLA File :03/95/040/00622/AM11/	Lic.No/Date:0310605941 13.12.2010	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.7.2011 issued by DC(MSME). Accordingly the case may be re-listed on 31.8.2011..			

23	Case No.: 16/39/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00720/AM11/	RLA File :05/23/040/00256/AM11/	Lic.No/Date:0510279784 20.12.2010	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.5.2011 (E-mail) issued by DIPP. Reminder dated 15.7.2011 by E-Mail issued by this office. Accordingly the case may be re-listed on 31.8.2011..			

24	Case No.: 6/6/83-ALC1/2011	Party Name:HP INTERNATIONAL	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00060/AM12/	RLA File :03/94/040/00794/AM11/	Lic.No/Date:0310607310 22.12.2010	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 12.8.2011. Accordingly the case may be re-listed on 31.8.2011.			

25	Case No.: 20/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00020/AM12/	RLA File :07/24/040/00390/AM11/	Lic.No/Date:0710076348 29.12.2010	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.5.2011. A another letter dated 12.8.2011 issued by this office by E-Mail. Accordingly the case may be relisted on 31.8.2011			

26	Case No.: 36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:31.08.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011.

27	Case No.: 7/6/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Deferred
	HQ File :01/83/050/00061/AM12/	RLA File :03/95/040/00798/AM11/	Lic.No/Date:0310610004 07.01.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.6.2011. A another letter dated 12.8.2011 issued by this office by E-Mail. Accordingly the case may be relisted on 31.8.2011			

28	Case No.: 39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011.			

29	Case No.: 40/42/83-ALC1/2010	Party Name:GODREJ SARA LEE LTD., FORMERLY GODREJ HI CARE LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Deferred
	HQ File :01/83/050/00808/AM11/	RLA File :05/23/040/00287/AM11/	Lic.No/Date:0510281147 10.01.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.4.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 16.6.2011 and 12.8.2011 issued by this office by E-Mail. Accordingly the case may be re-listed on 31.8.2011..			

30	Case No.: 48/42/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Approved
	HQ File :01/83/050/00816/AM11/	RLA File :08/24/040/00211/AM11/	Lic.No/Date:0810095458 12.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/105/2006-Chem.II dated 4.8.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acid Brown SS (Dye	1 Kg	1. Sulfanilic Acid	0.130 Kg

content 75%)	2. Para Nitro Aniline 3. Resorcinol 4. Meta Phenylene Diamine 5. Sodium Nitrite 6. Soda Ash	0.197 Kg 0.080 Kg 0.120 Kg 0.180 Kg 0.300 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

31	Case No.:19/2/83-ALC1/2011	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
	HQ File :01/83/050/00019/AM12/	RLA File :02/24/040/00184/AM11/	Lic.No/Date:0210153624 17.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/14/2009-Chem.II dated 23.6.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acetamiprid 20% SP	1 Kg	Acetamiprid Technical	0.200 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

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Case No.:17/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
HQ File :01/83/050/00017/AM12/	RLA File :07/21/040/00785/AM11/	Lic.No/Date:0710076772 18.01.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 1.8.2011 the Committee decided to approve the case as under:- <u>Export Item and quantity: As per Application</u> <u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Technical Wood (blend of various waste hard wood) of various sizes	1.00 CBM/CBM content in export	
2.	2.5 x 0.113” 15 Deg wire collated nail ring shank	Net to Net	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

33	Case No.:16/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00966/AM11/	RLA File :34/24/040/00249/AM11/	Lic.No/Date:3410029188 28.01.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. Reminder by TA issued on 27.7.2011 by E-Mail. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 31.8.2011.			

34	Case No.:17/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00967/AM11/	RLA File :34/24/040/00243/AM11/	Lic.No/Date:3410029187 28.01.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. Reminder by TA issued on 27.7.2011 by E-Mail. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 31.8.2011.			

35	Case No.:19/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00969/AM11/	RLA File :34/24/040/00242/AM11/	Lic.No/Date:3410029186 28.01.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. Reminder by TA issued on 27.7.2011 by E-Mail. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 31.8.2011.			

36	Case No.:18/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00968/AM11/	RLA File :34/24/040/00253/AM11/	Lic.No/Date:3410029210 31.01.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. Reminder by TA issued on 27.7.2011 by E-Mail. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 31.8.2011.			

37	Case No.:15/50/83-ALC1/2010	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00965/AM11/	RLA File :02/24/040/00198/AM11/	Lic.No/Date:0210154217 01.02.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 31.3.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 19.5.2011, 18.7.2011 and 12.8.2011 by E-mail issued by this office. Accordingly the case may be re-listed on 31.8.2011..			

38	Case No.:4/46/83-ALC1/2010	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00849/AM11/	RLA File :05/23/040/00310/AM11/	Lic.No/Date:0510283068 03.02.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 4.7.2011 issued by DIPP by E-mail. Reminder dated 12.8.2011 by E-mail issued by this office. Accordingly the case may be re-listed on 31.8.2011..			

39

Case No.:14/2/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
HQ File :01/83/050/00014/AM12/	RLA File :30/24/040/00063/AM11/	Lic.No/Date:3010072916 14.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/8/2010-Chem.II dated 24.6.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Buprofenzin 25% SC	1 Kg	1. Buprofenzin Technical 98%	0.255 Kg
		2. Alkylated naphthalene Sulfonate formaldehyde polymer sodium salt	0.025 Kg
		3. Propylene glycol	0.125 Kg
		4. Bentonite Clay	0.025 Kg
(Import No.5. Distilled water – Since, there is no justification for import of Distilled water, it may not be considered).			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:42/6/83-ALC1/2011	Party Name:ACTIVE CARBON INDIA PVT LTD	Meet No/Date:18/83-ALC1/2011	Status:Case
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40			03.08.2011	Approved
	HQ File :01/83/050/00096/AM12/	RLA File :09/24/040/00514/AM11/	Lic.No/Date:0910045577 17.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/88/2010-Chem.III dated 10.11.2010 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Activated Carbon	1 Kg	Activated Carbon Pellets 50 CTC	1.08 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

41	Case No.:25/2/83-ALC1/2011	Party Name:BARODA TEXTILE EFFECTS PVT LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
	HQ File :01/83/050/00025/AM12/	RLA File :34/24/040/00302/AM11/	Lic.No/Date:3410029407 22.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/21/2011-Chem.II dated 1.8.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Novacron Blue P-3R/PT-3R	1 Kg	Basic Blue 3R-Moist (Purity 60% to 73%)	0.328 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

42	Case No.:1/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00951/AM11/	RLA File :10/24/040/00121/AM11/	Lic.No/Date:1010041941 28.02.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011.			

43	Case No.:2/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00952/AM11/	RLA File :10/24/040/00122/AM11/	Lic.No/Date:1010041942 28.02.2011	Defer Date:31.08.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011.

44	Case No.:3/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00953/AM11/	RLA File :10/24/040/00123/AM11/	Lic.No/Date:1010041943 28.02.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011.			

45	Case No.:4/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00954/AM11/	RLA File :10/24/040/00116/AM11/	Lic.No/Date:1010041944 28.02.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011.			

46	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011.			

47	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011.			

48	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:31.08.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011.

Case No.:18/2/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
HQ File :01/83/050/00018/AM12/	RLA File :07/24/040/00494/AM11/	Lic.No/Date:0710077729 01.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/28/2009-Chem.II dated 1.8.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
HIPER 360 Lube Oil Additive	1 Kg	1. Lubricant Additive 558 Dinonyl Diphenylamine	0.0302 Kg
		2. Lubricant Additive 321 Sulfurized Iso Butylene	0.332 Kg
		3. Aditin RC 4801 Alkyl Succinic Acid Semi Ester	0.008 Kg
		4. Additin RC 2540 Di Alkyl Ply ulphide	0.038 Kg
		5. Additin RC 8210 Dimercapto Thaidazole Derivative	0.0236 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:14/50/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
HQ File :01/83/050/00964/AM11/	RLA File :08/24/040/00345/AM11/	Lic.No/Date:0810096904 04.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/105/2006-Chem.II dated 4.8.2011 the Committee decided to approve the case as under:-

50	Export Item	Qty.	Import Item	Qty.
	Acid Brown SS (Dye content 75%)	1 Kg	1. Sulfanilic Acid 2. Para Nitro Aniline 3. Resorcinol 4. Meta Phenylene Diamine 5. Sodium Nitrite 6. Soda Ash	0.130 Kg 0.197 Kg 0.080 Kg 0.120 Kg 0.180 Kg 0.300 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

51	Case No.:40/6/83-ALC1/2011	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00094/AM12/	RLA File :34/24/040/00291/AM11/	Lic.No/Date:3410029509 04.03.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 31.8.2011.			

52	Case No.:41/6/83-ALC1/2011	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00095/AM12/	RLA File :34/24/040/00292/AM11/	Lic.No/Date:3410029510 04.03.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 31.8.2011.			

53	Case No.:29/50/83-ALC1/2010	Party Name:PAN-CHEM CORPORATION,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00979/AM11/	RLA File :03/95/040/00629/AM11/	Lic.No/Date:0310619863 07.03.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda. The Committee decided to call for CIB Certificate from Central Insecticides Board from the firm. D/L dated 15.7.2011 by E-Mail issued by this office. Accordingly the case may be re-listed on 31.8.2011..			

	Case No.:38/6/83-ALC1/2011	Party Name:RUBAMIN LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
	HQ File :01/83/050/00092/AM12/	RLA File :34/24/040/00310/AM11/	Lic.No/Date:3410029525 07.03.2011	Defer Date:

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Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/46/2011-Chem.II dated 1.7.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Zinc Oxide	1 Kg	Zinc Ash	0.892 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

55	Case No.:39/6/83-ALC1/2011	Party Name:RUBAMIN LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status :Case Approved
	HQ File :01/83/050/00093/AM12/	RLA File :34/24/040/00311/AM11/	Lic.No/Date:3410029526 07.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/46/2011-Chem.II dated 1.7.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Zinc Oxide	1 Kg	Zinc Ash	0.892 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

56	Case No.:26/50/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00976/AM11/	RLA File :10/24/040/00124/AM11/	Lic.No/Date:1010042037 08.03.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011.			

57	Case No.:46/6/83-ALC1/2011		Party Name:ABHILASH CHEMICALS PVT. LTD.		Meet No/Date:18/83-ALC1/2011 03.08.2011		Status:Case Approved	
	HQ File :01/83/050/00100/AM12/		RLA File :04/24/040/00329/AM11/		Lic.No/Date:0410122335 08.03.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/28/2011-Chem.II dated 11.7.2011 the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		

Leather Chemicals – OEM Resinol RA 40	1 Kg	Acrylic Acid	0.230 kg
Leather Chemicals – OEM Degrease AE	1 Kg	Acrylic Acid	0.180 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

58	Case No.: 31/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Deferred
	HQ File :01/83/050/00981/AM11/	RLA File :10/24/040/00125/AM11/	Lic.No/Date:1010042054 09.03.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011.			

59	Case No.: 32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011.			

60	Case No.: 34/50/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Deferred
	HQ File :01/83/050/00984/AM11/	RLA File :17/24/040/00045/AM10/	Lic.No/Date:1710003828 09.03.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.8.2011 issued by DIPP by E-mail. Accordingly the case may be re-listed on 31.8.2011..			

61	Case No.: 39/50/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Approved
	HQ File :01/83/050/00989/AM11/	RLA File :17/24/040/00054/AM10/	Lic.No/Date:1710003829 09.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 2.8.2011, the Committee decided to approve the case, based on the material balance sheet for the four export items, as applied for.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

62	Case No.:41/50/83-ALC1/2010	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00991/AM11/	RLA File :03/95/040/00981/AM11/	Lic.No/Date:0310620585 10.03.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.6.2011 issued by Deptt. of C&PC(PC.Div.). Reminder by E-Mail dated 25.7.2011 issued by this office. Accordingly the case may be re-listed on 31.8.2011..			

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Case No.:24/2/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
HQ File :01/83/050/00024/AM12/	RLA File :07/24/040/00507/AM11/	Lic.No/Date:0710077973 10.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/28/2009-Chem.II dated 1.8.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
HIPER 360 Lube Oil Additive	1 Kg	1. Lubricant Additive 558 Dinonyl Diphenylamine	0.0302 Kg
		2. Lubricant Additive 321 Sulfurized Iso Butylene	0.332 Kg
		3. Aditin RC 4801 Alkyl Succinic Acid Semi Ester	0.008 Kg
		4. Additin RC 2540 Di Alkyl Ply Sulphide	0.038 Kg
		5. Additin RC 8210 Dimercapto Thaidazole Derivative	0.0236 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.: 37/2/83-ALC1/2011	Party Name:A.G.MULTIPACK,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Approved
	HQ File :01/83/050/00037/AM12/	RLA File :11/24/040/00072/AM11/	Lic.No/Date:1110024223 10.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/27/2011-Chem.II dated 14.7.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Glue (Starch Gum)	1 Kg	Tapioca Starch	1.10 kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

65	Case No.: 28/6/83-ALC1/2011	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Approved
	HQ File :01/83/050/00082/AM12/	RLA File :17/24/040/00025/AM11/	Lic.No/Date:1710003846 11.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 2.8.2011, the Committee decided to approve the case, based on the material balance sheet for the six export products, as applied for.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

66	Case No.: 25/6/83-ALC1/2011	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Approved
	HQ File :01/83/050/00079/AM12/	RLA File :08/24/040/00375/AM11/	Lic.No/Date:0810097178 14.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/25/2010-Chem.II dated 2.6.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	PVC Stabilizer (Antimony Methyltin Stabilizer)	1 Kg	1. 2-Ethyl Hexyl Thio glycolate 2. Methyl Tin Chloride 3. Antimony Troxide	0.792 Kg 0.101 Kg 0.137 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:36/2/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
HQ File :01/83/050/00036/AM12/	RLA File :07/24/040/00513/AM11/	Lic.No/Date:0710078257 22.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/28/2009-Chem.II dated 1.8.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
HIPER 363 Lube Oil Additive	1 Kg	1. Lubricant Additive 558 Dinonyl Diphenylamine	0.0102 Kg
		2. Lubricant Additive 321 Sulfurized Iso Butylene	0.504 Kg
		3. Additin RC 8210 Dimercapto Thaidazole Derivative	0.0102 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

68	Case No.:17/6/83-ALC1/2011	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00071/AM12/	RLA File :35/24/040/00043/AM11/	Lic.No/Date:3510033309 25.03.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.5.2011. Application sent to DC(MSME), Metallurgy Division on 3.6.2011. Accordingly the case may be re-listed on 31.8.2011.			

69	Case No.:1/2/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00001/AM12/	RLA File :03/95/040/01037/AM11/	Lic.No/Date:0310623909 29.03.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 31.8.2011.			

	Case No.:2/2/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/83-ALC1/2011	Status:Case
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70			03.08.2011	Deferred
	HQ File :01/83/050/00002/AM12/	RLA File :03/95/040/01045/AM11/	Lic.No/Date:0310623923 29.03.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.8.2011. and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 31.8.2011.			

71	Case No.:6/14/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00274/AM12/	RLA File :03/94/040/01020/AM11/	Lic.No/Date:0310623985 29.03.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 31.8.2011.			

72	Case No.:7/14/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00275/AM12/	RLA File :03/94/040/01159/AM11/	Lic.No/Date:0310624086 29.03.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.7.2011. and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 31.8.2011.			

73	Case No.:6/2/83-ALC1/2011	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00006/AM12/	RLA File :03/95/040/00884/AM11/	Lic.No/Date:0310624198 30.03.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.8.2011 issued by DIPP by E-mail. Accordingly the case may be re-listed on 31.8.2011..			

74	Case No.:9/14/83-ALC1/2011	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00277/AM12/	RLA File :03/94/040/01108/AM11/	Lic.No/Date:0310625336 06.04.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and handed over to TA in the meeting and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 31.8.2011.			

	Case No.:10/14/83-ALC1/2011	Party Name:JOHNSON MATTHEY	Meet No/Date:18/83-ALC1/2011	Status:Case
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75		CHEMICALS INDIA PVT. LTD.	03.08.2011	Approved								
	HQ File :01/83/050/00278/AM12/	RLA File :03/94/040/01063/AM11/	Lic.No/Date:0310625339 06.04.2011	Defer Date:								
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/94/2007-Chem.II dated 14.7.2011 the Committee decided to approve the case as under:-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>10% Palladium on Charcol Catalyst</td><td>1 Kg</td><td>1. Charcoal/Carbon Powder 2. Palladium Metal (Sponge)</td><td>0.900 Kg 0.102 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	10% Palladium on Charcol Catalyst	1 Kg	1. Charcoal/Carbon Powder 2. Palladium Metal (Sponge)	0.900 Kg 0.102 Kg
	Export Item	Qty.	Import Item	Qty.								
10% Palladium on Charcol Catalyst	1 Kg	1. Charcoal/Carbon Powder 2. Palladium Metal (Sponge)	0.900 Kg 0.102 Kg									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												

76	Case No.:11/14/83-ALC1/2011	Party Name:EASTERN PETROLEUM PVT.LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00279/AM12/	RLA File :03/94/040/01087/AM11/	Lic.No/Date:0310625327 06.04.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.7.2011 issued by Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 31.8.2011..			

77	Case No.:36/6/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00090/AM12/	RLA File :10/24/040/00139/AM11/	Lic.No/Date:1010042460 07.04.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011.			

78	Case No.:37/6/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00091/AM12/	RLA File :10/24/040/00140/AM11/	Lic.No/Date:1010042461 07.04.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011.			

	Case No.:5/14/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA	Meet No/Date:18/83-ALC1/2011	Status:Case
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79		PVT.LTD.	03.08.2011	Deferred
	HQ File :01/83/050/00273/AM12/	RLA File :03/94/040/00033/AM12/	Lic.No/Date:0310626956 18.04.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 31.8.2011.			

80	Case No.:7/18/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00337/AM12/	RLA File :03/94/040/00031/AM12/	Lic.No/Date:0310627890 25.04.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

81	Case No.:47/6/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00101/AM12/	RLA File :03/95/040/01063/AM11/	Lic.No/Date:0310628787 29.04.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 31.8.2011.			

82	Case No.:49/6/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
	HQ File :01/83/050/00103/AM12/	RLA File :03/94/040/00072/AM12/	Lic.No/Date:0310628877 29.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 1.8.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Release Liners (One side Silicon Coated Paper) 80 to 85 GSM 70 MT	1 Kg	1. Glassine Release Base-Paper in Jumbo Roll of relevant GSM 2. Silicone Polymers (100% Solid) 3. Catalyst for Silicone	1.05 Kg 2.1 gram/Sq. mt. of export product 0.021 gram/Sq. Mt of export product

		4. Cross Linker for Silicone	0.0735 gram/Sq. Mt. of export productr
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	Case No.:50/6/83-ALC1/2011	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00104/AM12/	RLA File :03/94/040/00071/AM12/	Lic.No/Date:0310628888 29.04.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 14.7.2011.. Accordingly the case may be relisted on 31.8.2011			

84	Case No.:20/14/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
	HQ File :01/83/050/00288/AM12/	RLA File :07/24/040/00023/AM12/	Lic.No/Date:0710078861 29.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 1.8.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Nokh Pallets (made up of Pinewood) - 00040799	1 Nos.	1. Pinewood (in the form of Blocks, Top Deck & Deck Boards)	1.02 CBM/CBM in export
			2. 2.5 x 0.113" 15 Deg wire collated nail ring shank	Net to Net
			3. 3 inch 15 Deg wire collated nail ring shank	Net to Net
			4. 1 inch 15 Deg wire collated nail ring shank	Net to Net
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.:9/18/83-ALC1/2011	Party Name:COLOURTEX INDUSTRIES	Meet No/Date:18/83-ALC1/2011	Status:Case
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85		LIMITED	03.08.2011	Approved
	HQ File :01/83/050/00339/AM12/	RLA File :03/94/040/00023/AM12/	Lic.No/Date:0310629156 03.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/86/2008-Chem.II dated 25.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Automate Red PBXF (Dye Content 60% - Solvent Red Dye) Synthetic Organic Dyes	1 Kg	1. Beta Naphthol 2. Heptene 3. Mix Toluidine 4. Aniline Oil 5. Sodium Nitrite 6. 2-Ethylhexylamine 7. Sodium Formate 8. Aromatic olvent 150/200 (Heavy Duty Aromtic Solvent Naphtha)	0.196 Kg 0.088 Kg 0.225 Kg 0.063 Kg 0.198 Kg 0.104 Kg 0.188 Kg 0.400 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

86	Case No.:11/18/83-ALC1/2011	Party Name:ANMOL CHEMICALS	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00341/AM12/	RLA File :03/94/040/00735/AM11/	Lic.No/Date:0310629151 03.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

87	Case No.:35/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00365/AM12/	RLA File :17/24/040/00092/AM09/	Lic.No/Date:1710004025 06.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

	Case No.:31/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case deferred
	HQ File :01/83/050/00361/AM12/	RLA File :17/24/040/00041/AM11/	Lic.No/Date:1710004043	Defer Date:

88			09.05.2011	
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 7.9.2011				

89	Case No.:33/18/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00363/AM12/	RLA File :17/24/040/00049/AM11/	Lic.No/Date:1710004044 09.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

90	Case No.:1/14/83-ALC1/2011	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00269/AM12/	RLA File :07/24/040/00042/AM12/	Lic.No/Date:0710079106 10.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 31.8.2011.			

91	Case No.:16/14/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00284/AM12/	RLA File :31/24/040/00019/AM12/	Lic.No/Date:3110048102 12.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 31.8.2011.			

92	Case No.:36/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00366/AM12/	RLA File :17/24/040/00091/AM09/	Lic.No/Date:1710004049 12.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

	Case No.:18/14/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00286/AM12/	RLA File :31/24/040/00021/AM12/	Lic.No/Date:3110048134	Defer

93			13.05.2011	Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 31.8.2011.			

94	Case No.:17/14/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00285/AM12/	RLA File :31/24/040/00020/AM12/	Lic.No/Date:3110048147 16.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 31.8.2011.			

95	Case No.:6/18/83-ALC1/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00336/AM12/	RLA File :03/94/040/00077/AM12/	Lic.No/Date:0310631393 16.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

96	Case No.:26/18/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00356/AM12/	RLA File :17/24/040/00050/AM11/	Lic.No/Date:1710004062 16.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

97	Case No.:39/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00369/AM12/	RLA File :17/24/040/00042/AM11/	Lic.No/Date:1710004061 16.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

	Case No.:23/14/83-ALC1/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
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98	HQ File :01/83/050/00291/AM12/	RLA File :13/24/040/00006/AM12/	Lic.No/Date:1310035427 19.05.2011	Defer Date:31.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 31.8.2011.				

99	Case No.:17/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00347/AM12/	RLA File :03/94/040/00165/AM12/	Lic.No/Date:0310631940 19.05.2011	Defer Date:31.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011				

100	Case No.:37/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00367/AM12/	RLA File :17/24/040/00036/AM09/	Lic.No/Date:1710004065 19.05.2011	Defer Date:31.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011				

101	Case No.:38/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00368/AM12/	RLA File :17/24/040/00001/AM12/	Lic.No/Date:1710004067 19.05.2011	Defer Date:31.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.7.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 31.8.2011.				

102	Case No.:14/18/83-ALC1/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00344/AM12/	RLA File :03/94/040/01013/AM11/	Lic.No/Date:0310632074 20.05.2011	Defer Date:31.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011				

	Case No.:15/18/83-ALC1/2011	Party Name:GARGI HUTTENES ALBERTUS	Meet No/Date:18/83-ALC1/2011	Status:Case
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103		PVT. LTD.,	03.08.2011	Deferred
	HQ File :01/83/050/00345/AM12/	RLA File :03/94/040/01107/AM11/	Lic.No/Date:0310632197 20.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

104	Case No.:13/18/83-ALC1/2011	Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00343/AM12/	RLA File :03/94/040/00174/AM12/	Lic.No/Date:0310632426 23.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

105	Case No.:19/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00349/AM12/	RLA File :03/94/040/00167/AM12/	Lic.No/Date:0310632438 23.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

106	Case No.:16/18/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00346/AM12/	RLA File :03/94/040/00325/AM11/	Lic.No/Date:0310632605 24.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 31.8.2011			

107	Case No.:20/18/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00350/AM12/	RLA File :03/94/040/00460/AM11/	Lic.No/Date:0310632591 24.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

	Case No.:21/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA]	Meet No/Date:18/83-ALC1/2011	Status:Case
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108		LTD	03.08.2011	Deferred
	HQ File :01/83/050/00351/AM12/	RLA File :03/94/040/00169/AM12/	Lic.No/Date:0310632544 24.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

109	Case No.:25/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00355/AM12/	RLA File :03/94/040/00184/AM12/	Lic.No/Date:0310632535 24.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 31.8.2011.			

110	Case No.:1/10/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00181/AM12/	RLA File :09/24/040/00042/AM12/	Lic.No/Date:0910046897 25.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 31.8.2011.			

111	Case No.:2/10/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00182/AM12/	RLA File :09/24/040/00428/AM11/	Lic.No/Date:0910046898 25.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 31.8.2011.			

112	Case No.:12/18/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00342/AM12/	RLA File :03/94/040/00143/AM12/	Lic.No/Date:0310632886 25.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

113	Case No.: 18/18/83-ALC1/2011	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Deferred
	HQ File :01/83/050/00348/AM12/	RLA File :03/94/040/00118/AM12/	Lic.No/Date:0310632729 25.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

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Case No.:3/10/83-ALC1/2011	Party Name:SGM PAPER PRODUCTS	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
HQ File :01/83/050/00183/AM12/	RLA File :05/24/040/00058/AM12/	Lic.No/Date:0510291729 26.05.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 2.8.2011 the Committee taking cue from SION A-1554, decided to approve the case as under:-

Export Item

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S.No.	Description of Item	Quantity
1.	Date Calendar Using Paper of 50-150 GSM (17 MT) Paper Board of 200-300 GSM (10 MT)	300000 Nos.
2.	Desk Planner Using Paper of 50-150 GSM (75 MT), Paper Board of 200-300 GSM (45 MT)	400000 Nos.

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Import Item

S.No.	Description of Item	Quantity
1.	Printing Paper Coated (Relevant 50-150 GSM)	17.34 MT
2.	Paper Board Coated (Relevant 200-300 GSM)	10.2 MT
3.	Printing Paper Coated (Relevant 50-150 GSM)	76.5 MT

4.	Paper Board Coated (Relevant 200-300 GSM)	45.9 MT
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

115	Case No.:3/14/83-ALC1/2011	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00271/AM12/	RLA File :04/24/040/00010/AM12/	Lic.No/Date:0410124427 26.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 31.8.2011.			

116	Case No.:4/10/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00184/AM12/	RLA File :31/83/040/00019/AM12/	Lic.No/Date:3110048280 27.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 31.8.2011.			

117	Case No.:4/14/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00272/AM12/	RLA File :03/95/040/00137/AM12/	Lic.No/Date:0310633163 27.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 31.8.2011.			

118	Case No.:2/18/83-ALC1/2011	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00332/AM12/	RLA File :34/24/040/00032/AM12/	Lic.No/Date:3410030391 27.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

119	Case No.: 8/18/83-ALC1/2011	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Deferred
	HQ File :01/83/050/00338/AM12/	RLA File :03/94/040/00097/AM12/	Lic.No/Date:0310633138 27.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

120	Case No.: 5/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Deferred
	HQ File :01/83/050/00185/AM12/	RLA File :04/24/040/00053/AM12/	Lic.No/Date:0410124487 30.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 31.8.2011.			

121	Case No.: 6/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Deferred
	HQ File :01/83/050/00186/AM12/	RLA File :04/24/040/00062/AM12/	Lic.No/Date:0410124488 30.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

122	Case No.: 7/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Deferred
	HQ File :01/83/050/00187/AM12/	RLA File :04/24/040/00345/AM11/	Lic.No/Date:0410124489 30.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 31.8.2011.			

123	Case No.: 8/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status: Case Deferred
	HQ File :01/83/050/00188/AM12/	RLA File :04/24/040/00346/AM11/	Lic.No/Date:0410124528 31.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

124	Case No.:9/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00189/AM12/	RLA File :04/24/040/00024/AM12/	Lic.No/Date:0410124533 31.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

125	Case No.:10/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00190/AM12/	RLA File :04/24/040/00036/AM12/	Lic.No/Date:0410124536 31.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

126	Case No.:11/10/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00191/AM12/	RLA File :04/24/040/00007/AM12/	Lic.No/Date:0410124538 31.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

127	Case No.:12/10/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00192/AM12/	RLA File :31/83/040/00018/AM12/	Lic.No/Date:3110048357 31.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

128	Case No.:13/10/83-ALC1/2011	Party Name:SHOBHA CARDS PVT.LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00193/AM12/	RLA File :05/24/040/00450/AM11/	Lic.No/Date:0510292228 31.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 31.8.2011.			

129	Case No.: 13/14/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00281/AM12/	RLA File :10/24/040/00016/AM12/	Lic.No/Date:1010043319 31.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011.			

130	Case No.: 14/14/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00282/AM12/	RLA File :10/24/040/00015/AM12/	Lic.No/Date:1010043313 31.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 31.8.2011.			

131	Case No.: 27/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00357/AM12/	RLA File :17/24/040/00043/AM11/	Lic.No/Date:1710004116 31.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 31.8.2011.			

132	Case No.: 28/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00358/AM12/	RLA File :17/24/040/00012/AM10/	Lic.No/Date:1710004111 31.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 31.8.2011.			

133	Case No.: 29/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00359/AM12/	RLA File :17/24/040/00022/AM11/	Lic.No/Date:1710004115 31.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

134	Case No.: 32/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00362/AM12/	RLA File :17/24/040/00047/AM10/	Lic.No/Date:1710004113 31.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

135	Case No.: 34/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00364/AM12/	RLA File :17/24/040/00047/AM11/	Lic.No/Date:1710004117 31.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

136	Case No.: 40/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00370/AM12/	RLA File :17/24/040/00014/AM10/	Lic.No/Date:1710004112 31.05.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

137	Case No.: 15/10/83-ALC1/2011	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00195/AM12/	RLA File :05/23/040/00051/AM12/	Lic.No/Date:0510292335 01.06.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 31.8.2011.			

138	Case No.: 12/14/83-ALC1/2011	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00280/AM12/	RLA File :10/24/040/00019/AM12/	Lic.No/Date:1010043355 01.06.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011

139	Case No.:15/14/83-ALC1/2011	Party Name:EMAMI LIMITED,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00283/AM12/	RLA File :02/24/040/00026/AM12/	Lic.No/Date:0210159766 01.06.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

140	Case No.:1/18/83-ALC1/2011	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00331/AM12/	RLA File :11/24/040/00012/AM12/	Lic.No/Date:1110024841 01.06.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

141	Case No.:30/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00360/AM12/	RLA File :17/24/040/00028/AM09/	Lic.No/Date:1710004123 01.06.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 31.8.2011.			

142	Case No.:19/14/83-ALC1/2011	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00287/AM12/	RLA File :02/24/040/00027/AM12/	Lic.No/Date:0210159940 02.06.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

	Case No.:24/14/83-ALC1/2011	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
	HQ File :01/83/050/00292/AM12/	RLA File :50/24/040/00001/AM12/	Lic.No/Date:5010000718 06.06.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No.46011/51/2005-PC.II dated 21.7.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
White Coloured Master Batch – (Plast Stiff/Plast Fab/Plast Stiff Premium) (Containing 23.5+/-1% Polypropylene and 76.5+/-1% Calcium Carbonate)	1 Kg	1. Polypropylene Resin (Injection Moulding Grade)	0.24205 Kg
		2. Calcium Carbonate	0.78795 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:24/18/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
HQ File :01/83/050/00354/AM12/	RLA File :03/94/040/00214/AM12/	Lic.No/Date:0310634567 06.06.2011	Defer Date:31.08.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 31.8.2011.

Case No.:10/18/83-ALC1/2011	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
HQ File :01/83/050/00340/AM12/	RLA File :03/95/040/00185/AM12/	Lic.No/Date:0310635096 08.06.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/128/2010-Chem.II dated 4.7.2010 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
VICASOL mv – 01 Diethanol Isopropanol Amine (DEIPA)	1 Kg	1. Diethanol Amine	0.580 Kg
		2. Propylene Oxide	0.360 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:22/18/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
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146

HQ File :01/83/050/00352/AM12/	RLA File :03/94/040/01071/AM11/	Lic.No/Date:0310635289 09.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/63/2008-Chem.II dated 3.7.2010 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Sodium Lauryl Ether Sulphate (active matter 69% Minimum)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.366 Kg 0.097 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:3/18/83-ALC1/2011	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
HQ File :01/83/050/00333/AM12/	RLA File :34/24/040/00044/AM12/	Lic.No/Date:3410030580 14.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/44/2008-Chem.II dated 3.7.2010 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Solvent Yellow 163 (Polyplast Yellow GHS)	1 Kg	1. 1,8 Dichloro Antraquinoine Powder Foam	0.716 Kg
		2. Thiophenol	0.575 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

148	Case No.:23/18/83-ALC1/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00353/AM12/	RLA File :03/94/040/00239/AM12/	Lic.No/Date:0310636340 15.06.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

	Case No.:2/14/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred

149	HQ File :01/83/050/00270/AM12/	RLA File :03/95/040/00229/AM12/	Lic.No/Date:0310638436 24.06.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 31.8.2011.			

150	Case No.:21/14/83-ALC1/2011	Party Name:UNI KLINGER LIMITED,	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00289/AM12/	RLA File :31/83/040/00058/AM12/	Lic.No/Date:3110048882 27.06.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 31.8.2011.			

151	Case No.:22/14/83-ALC1/2011	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00290/AM12/	RLA File :03/95/040/00236/AM12/	Lic.No/Date:0310639046 28.06.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 31.8.2011.			

152	Case No.:4/18/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00334/AM12/	RLA File :03/94/040/00306/AM12/	Lic.No/Date:0310643384 20.07.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

	Case No.:5/18/83-ALC1/2011	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Approved
	HQ File :01/83/050/00335/AM12/	RLA File :03/95/040/00259/AM12/	Lic.No/Date:0310643655 21.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/90/2005-Chem.III dated 3.7.2010 the Committee decided to approve the case on repeat basis			

153

as under:-

Export Item	Qty.	Import Item	Qty.
Acid Yellow 250	1 Kg	DEMAP Aldehyde 4-(N,N-Diethylamino) Salicylaldehyde)	0.828 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

154

Case No.:41/18/83-ALC1/2011

Party Name:ROHA DYE CHEM PVT. LIMITED,

Meet No/Date:18/83-ALC1/2011
03.08.2011Status:Case
Approved

HQ File :01/83/050/00371/AM12/

RLA File :03/95/040/00215/AM12/

Lic.No/Date:0310644655
27.07.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/17/2002-Chem.III dated 3.7.2010 the Committee decided to approve the case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Dye Brown 5222 (Containing 30% Tartrazine 25% Indigo Carmine 45% Allura Red	1 Kg	1. Para Cresidine Ortho Sulphonic Acid 2. Beta Naphthol 3. Dimethyl Acetal Succinate 4. Sodium Nitrite 5. Indigo 6. Caustic Soda 7. Sulphanilic Acid	0.260 Kg 0.211 Kg 0.128 Kg 0.189 Kg 0.172 Kg 0.400 Kg 0.253 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:42/18/83-ALC1/2011

Party Name:NA VIN FLUORINE
INTERNATIONAL LIMITEDMeet No/Date:18/83-ALC1/2011
03.08.2011Status:Case
Deferred

HQ File :01/83/050/00372/AM12/

RLA File :03/95/040/00110/AM12/

Lic.No/Date:0310644672
27.07.2011Defer
Date:31.08.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011

Case No.:43/18/83-ALC1/2011

Party Name:COOKSON INDIA PVT. LTD.

Meet No/Date:18/83-ALC1/2011

Status:Case

156			03.08.2011	Deferred
	HQ File :01/83/050/00373/AM12/	RLA File :04/24/040/00111/AM12/	Lic.No/Date:0410126497 27.07.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

157	Case No.:44/18/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00374/AM12/	RLA File :04/24/040/00108/AM12/	Lic.No/Date:0410126498 27.07.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

158	Case No.:45/18/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:18/83-ALC1/2011 03.08.2011	Status:Case Deferred
	HQ File :01/83/050/00375/AM12/	RLA File :04/24/040/00109/AM12/	Lic.No/Date:0410126499 27.07.2011	Defer Date:31.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 31.8.2011			

Date:23.08.2011
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer

